



\$~5

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 1517/2015**

AMARJEET SINGH & ORS

..... Plaintiff

Through: Ms. Shalini Khanna Gandarva & Mr.
Lalit M. Gandharva, Advs. (Mobile
No.9811123833 & 931002190)

versus

MAHINDER KAUR & ORS

..... Defendant

Through: Ms. Rani Varma & Ms. Naina Dubey,
Advs. (Mobile No.9999377228) with
DW-1 Ms. Adarsh Grover.

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. SHUCHI LALER,
(DHJS)**

ORDER

11.10.2022

%

I.A.No.17614/2021

1. The captioned IA has already been disposed off vide order dated
23/05/2022. Registry to take note of the same.

CS(OS) 1517/2015

2. As per office note, amended memo of parties not filed. Learned
counsel for plaintiff submits that the amended memo of parties was
filed along with the application under Order XXII Rule 4 CPC
bearing IA No.17614/2021. Perusal of record reveals that amended



memo of parties has been filed along with the aforesaid IA and the same is hereby taken on record.

3. The matter is at the stage of defendants' evidence. DW Ms. Adarsh Grover is present.
4. Perusal of record reveals that hard copy of evidence by way of affidavit of DW Ms. Adarsh Grover is not on record. Learned counsel for defendants undertakes to file hard copy of the witness within four weeks. Let the same be filed accordingly.
5. Re-notify the matter for defendants' evidence on **12th January, 2023.**

**SHUCHI LALER, (DHJS)
JOINT REGISTRAR (JUDICIAL)**

OCTOBER 11, 2022/nk

Click here to check corrigendum, if any